

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 223  
CA(CAA)-37/ND/2020

**IN THE MATTER OF:**

**Mr. Mahesh Kumar Panwar with  
Mr. Abhishek Anand and Ors.**

**...PETITIONER**

**Section**

**Under Section 230-232**

**Order delivered on 16.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Ms. Kirti Krishna, Advocate  
For the Respondent/ Corporate-debtor :Mr. Rahul Shukla, Advocate  
(For Respondent No. 3)**

**ORDER**

**CA No. 37 of 2020.**

The petitioner of the Ex-director/promoter/shareholder of Mega soft Infrastructure Pvt. Ltd. for compromise/arrangement with the Committee of Creditors under Section 230-231 of the Companies Act for sanction of the scheme of compromise/arrangement has been heard and Junior counsel has submitted that in view of the pendency of the matter before the High Court this Tribunal may at least consider issue of notice. The auction has been confirmed by this Tribunal at Rs. 8.66 crores in the scheme proposed in the application at page 25, para 5.5, the petitioner has offered an amount of Rs. 3 crores for full and final settlement of all dues, apart from the 3 crores, the petitioner has also expressed his readiness to pay the entire CIRP cost and any cost incurred by liquidator in relation to compromise or arrangement.



(Meenu)

Heard the submissions made by the counsel appearing on behalf of the petitioner in detail. The counsel for the petitioner is directed to move this application at a later stage depending upon the outcome of the High Court's matter regarding the pending application relating to the charges. The present application is dismissed. The counsel for the Secured Financial-creditor is also present. Dasti of this order is allowed.

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**(V.K. Subburaj)**  
Member (T)

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**(P.S.N. Prasad)**  
Member (J)

(Meenu)